

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 2925/Del/2017  
Assessment Year : 2006-07**

Nav Tarang travels Pvt. Ltd, B-40, Shop No. 10, Kalkaji, New Delhi-110019 (PAN: AAACN0335L)	DCIT, Circle 13(1), C.R. Building, I.P. Estate, New Delhi.
(Appellant)	(Respondent)

**Appellant by: Shri Ashvini Kumar, Advocate**

**Respondent by: Shri M. Baranwal, Sr. DR**

**Date of hearing : 06 .11.2020**

**Date of pronouncement : 06.11.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned CIT(A)-6, New Delhi dated 20.02.2017 and pertains to assessment year 2006-07.

2. The learned counsel for the assessee, vide letter received through email, has requested for withdrawal of the appeal filed by the assessee and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 6<sup>th</sup> November, 2020.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar